

RAJYA SABHA

Wednesday, the 1st March, 1961/the 10th
Phalguna 1882 (Saka)

The House met at eleven of the clock, MR.
CHAIRMAN in the Chair.

ORAL ANSWERS TO QUESTIONS

♦232. [For answer, vide cols. 1436-37
infra.]

VISIT OF THE MINISTER OF EDUCATION TO PAKISTAN

♦233. SHRI S. C. DEB: Will the Minister
of EDUCATION be pleased to
state:

(a) whether it is a fact that he is
contemplating a visit to Pakistan;

ib) if so, what would be the object of his
visit to that country;

(c) whether he had a discussion recently
in India with Mr. Habibur Rahman, Education
Minister of Pakistan; and

(d) if so, what is the subject matter of
that discussion?

THE MINISTER OF EDUCATION (DR. K.
L. SHRIMALI): (a) and (b) The Education
Minister Pakistan has invited the Education
Minister to visit Pakistan to see some of their
educational institutions. No decision regard-
ing this visit has been taken as yet.

(c) and (d) Hon'ble Mr. Habibur Rahman,
Education Minister of Pakistan who is also
President of Pakistan's Sports Control Board,
came here to witness fifth and the final cricket
test match between India and Pakistan. No
discussion on any specific matter "was held.

SHRI S. C. DEB: May I know, Sir,
■whether there was any discussion regarding
the exchange of teachers between India and
Pakistan?

DR. K. L. SHRIMALI: No, Sir. 1051
RS—1.

लिंग के आधार पर विभेद करने वाली
विधियां

*२३४. श्री नवाबसिंह चौहान : क्या
विधि मंत्री यह बताने की कृपा करेंगे
कि:

(क) क्या यह सच है कि पिछले
दिसम्बर में सूरत में हुई अखिल भारतीय
महिला कांग्रेस ने एक प्रस्ताव द्वारा केन्द्रीय
सरकार से अनुरोध किया है कि वह राज्य
सरकारों को आदेश दे कि वे लिंग के आधार
पर विभेद करने वाली विधियां न बनायें;
और

(ख) यदि उपरोक्त भाग (क) का
उत्तर 'हां' हो, तो क्या उन्होंने इस प्रस्ताव
के साथ ऐसे विभेद के कुछ उदाहरण भी
भेजे हैं; यदि हां, तो वे उदाहरण क्या हैं और
सरकार ने इस विषय में क्या निर्णय किया
है ?

FFLAWS DISCRIMINATING ON THE BASIS OF SEX

*234. SHRI NAWAB SINGH CHAUHAN:
Will the Minister of LAW be pleased to state:-

(a) whether it is a fact that the All India
Women's Conference, held in Surat in
December last, has requested the Central
Government through a resolution that they
may direct the State Governments not to make
any laws which may discriminate on the basis
of sex; and

(b) if the answer to part (a) above be in
the affirmative, whether some examples of
such discrimination have also been sent by
them along with the resolution; if so, what are
those examples and what decision has been
taken by Government in the matter?]

†[] English translation.